

नाम	पता
15. श्री आर के शुक्ला	फायरमैन-1 पूर्वोत्तर रेलवे, लोको, वाराणसी
16. श्री मोहम्मद युसुफ	सराय इनायक, इलाहाबाद
17. श्री सैयद मोहम्मद	सहसन, इलाहाबाद
18. श्री जगन्नाथ वादव	फूलपुर, इलाहाबाद
19. श्री पंकज	फूलपुर, इलाहाबाद
20. श्री कृष्ण कुमार	मुगगा, बादशाहपुर जौनपुर
21. श्री राम प्रताप सिंह	फूलपुर, इलाहाबाद
22. श्रीमती शहीदा खातून	फूलपुर, इलाहाबाद
23. श्री चान्द बाबू	फूलपुर, इलाहाबाद
24. श्री सारवर	जलालपुर, इलाहाबाद
25. श्री राघेय्याम दुबे	फूलपुर, इलाहाबाद
26. श्री विरेन्द्र प्रताप शुक्ला	जलालपुर, जौनपुर
27. श्री मोहन लाल	खानपुर, सराय मामराज, इलाहाबाद
28. श्रीमती बदरुलनिशा	बुध ताजिया, मुल्दाबाद, इलाहाबाद
29. श्रीमती सीता देवी	मुगगाबादशाहपुर, जौनपुर
30. श्रीमती महाराजीदेवी	मुगगा बादशाहपुर, इलाहाबाद
31. कुमारी रजिया	बुध ताजिया, खुल्दाबा, इलाहाबाद
32. श्री नसीम अहमद	फूलपुर, इलाहाबाद
33. श्री वृजलाल पटेल	फूलपुर, इलाहाबाद
34. श्री शमशुद्दीन अहमद	फूलपुर, इलाहाबाद
35. श्री नरीश अहमद	फूलपुर, इलाहाबाद
36. अज्ञात	
37. अज्ञात	

Charter of demands and strike notices from various Railway Associations etc

431. SHRI CHIMANLAL AMI-CHANDBHAI MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received charters of demand and strike notices during 1st January, 1983 to 13th July, 1984 from various Railway

Unions, Associations and Federations as well as from Railway Officers Association;

(b) if so, what are the details thereof, separately;

(c) what is the action taken on each one of them;

(d) what is the outcome thereof;

(e) what is the number of cases where agreements have been arrived

at between Government and various unions, Association and Federation, and the number of them which have been implemented; and

(f) what is the financial burden on the exchequer as a result thereof?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

12 NOON.

PAPERS LAID ON THE TABLE

[Mr. Deputy Chairman in the Chair]

Indian Railways (Open Lines) General (Amendment) Rules, 1984

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHAUDHURY): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 476(E), dated the 28th June, 1984, publishing the Indian Railways (Open Lines) General (Amendment) Rules, 1984. [Placed in Library. See No. LT-8438/84.]

Notifications of the Ministry of Food and Civil Supplies (Department of Food) under Sugar Undertakings (Taking over of Management) Act, 1978

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Food), under section 21 of the Sugar Undertakings (Taking over of Management) Act, 1978:—

(i) S.O. Nos. 175(E) to 182(E), dated the 21st March, 1984, regarding Management of certain Sugar Undertakings.

(ii) S.O. No. 381(E), dated the 15th May, 1984, publishing corri-

genda to the Notification mentioned at (i) above.

[Placed in Library. See No. LT-8476/84 for (i) and (ii).]

I. Levy sugar Supply (Control) Order, 1979 Amendment Order, 1984.

II. Sugar (Price Determination for 1983-84 Production) Second Amendment Order, 1984.

SHRI BHAGWAT JHA AZAD: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. No. 420(E)/Ess. Com./Sugar, dated the 31st May, 1984, publishing the Levy Sugar Supply (Control) Order, 1979, Amendment Order, 1984.

(ii) G.S.R. No. 510(E)/Ess Com./Sugar, dated the 12th July, 1984, publishing the Sugar (Price Determination for 1983-84 Production) Second Amendment Order, 1984.

[Placed in Library. See No. LT-8391/84 for (i) and (ii).]

Central Excise Duties Drawback (Amendment) Rules, 1984

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP NATH RAI): Sir, on behalf of SHRI S. M. KRISHNA. I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue). Notification G. S. R. No. 484, dated the 19th May, 1984, publishing the Central Excise Duties Drawback (Amendment) Rules, 1984 under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-8396/84].